

**National Company Law Tribunal
Allahabad Bench**

CP NO. 219/ALD/2017

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018**

NAME OF THE COMPANY: Manoj Kumar & ors. vs. Perism Industrial complex Ltd.
SECTION OF THE COMPANIES ACT/ I & B CODE: 71(10) of the Companies Act of 2013

<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	<u>Rahul Chaudhary</u>	<u>Adv.</u>	<u>Pet.</u>	<u>Rahul.</u>
2.				

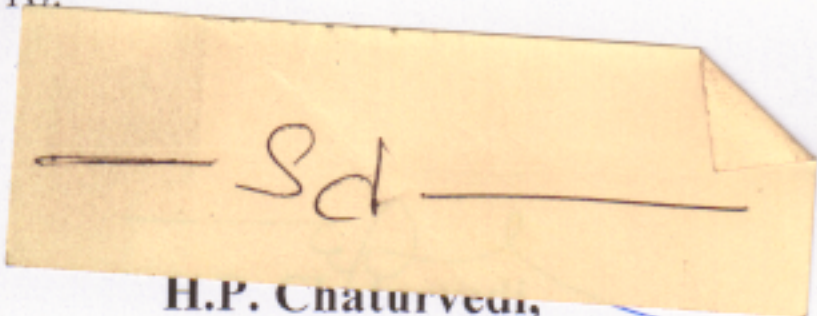
CP.No219/ALD/2017

Sh. Rahul Chaudhary, Advocate for the applicants. The present case is filed as a fresh case. The registry is directed to make scrutiny of the same and to submit its report. Meanwhile, the petitioner is further directed to issue a formal notice on behalf of this Tribunal to the respondent company for filing its reply and to serve a copy of the petition. Further, a spare copy of the present petition may be served to the Standing Counsel of the respondent company in other connected matters.

The matter to be listed on 16th February, 2018.

Dated:17.01.2018

Typed by:
Kavya Prakash Srivastava
(Stenographer)


**H.P. Chaturvedi,
Member (Judicial)**